

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 204/92
T.A.NO.

DATE OF DECISION 30-6-99

Shri Surudas Ram Sharma & ors. Petitioner

Mr .A.Y.Kogje

Advocate for the Petitioner [s]

Versus

Union of India & ors.

Respondent

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.RADHAKRISHNAN

MEMBER (A)

The Hon'ble Mr. A.S.SANGHAVI

MEMBER (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ? No
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. Shri Gurudas Ram Sharma,
Technical Assistant,
Customs Divisional office,
Jamnagar.
2. P.L.Thomas,
Technical Assistant,
Customs & Central Excise,
Collectorate, Customs House,
Navrangpura,
Ahmedabad.
3. Shri K. Chandran,
Technical Assistant,
Customs Divisional Office,
Bhuj-Kutch.
4. S.R. Deshpandey,
Technical Assistant,
Customs Divisional Office,
Bhavnagar.
5. Gopal Singh,
Technical Assistant,
Customs Divisional office,
Surat.

Applicants

Advocate Mr.A.Y.Kogje

Versus

1. Union of India, Through:
The Secretary,
Ministry of Finance,
Department of Revenue,
Govt. of India,
New Delhi.

2. The Collector,
Customs and Central Excise,
Centra Point Building, Ashapura,
Karansinhji Cross Road,
Nr. City Guest House,
Rajkot.
3. The Collector,
Customs and Central Excise,
Post Box No. 118,
Race Cross Road,
4. Collector,
Customs and Central Excise,
Navrangpura,
Ahmedabad.

Respondents

Advocate

ORAL ORDER
IN
O.A.NO. 204/92

Dt. 30.6.99

Per Hon'ble Mr.V.Radhakrishnan

Member [A]

Neither the applicant nor his advocate is present. The O.A. is dismissed for default. No costs.

AS
[A.S.SANGHAVI]
MEMBER [J]

VR
[V.RADHAKRISHNAN]
MEMBER [A]

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